



भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA  
भारत सरकार / Government of India



No. R-1/(1)/2024-NSL-II

Date: 28<sup>th</sup> February 2025

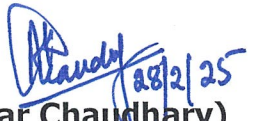
To,

The Secretary,  
Department of Telecommunications,  
Ministry of Communications,  
Sanchar Bhawan, 20, Ashoka Road, New Delhi – 110 001

**Subject: TRAI's response to the back-reference dated 14.01.2025 on the Recommendations on 'the Framework for Service Authorisations to be Granted Under the Telecommunications Act, 2023'– reg.**

1. Department of Telecommunications (DoT), through back-reference No. 20-1350/2024 AS-I (Vol.-III) dated 14.01.2025, informed TRAI that the recommendations of TRAI on 'the Framework for Service Authorisations to be Granted Under the Telecommunications Act, 2023' have been considered by the Government. Through the back reference, DoT shared its *prima-facie* views in respect of each recommendation, and requested TRAI to provide reconsidered recommendations, in accordance with the provisions of Section 11(1) of the TRAI Act 1997, on the recommendations, in respect of which, the Government has reached a *prima-facie* conclusion that the recommendations may not be accepted or may need modification.
2. After examining the *prima facie* views of DoT, the Authority has finalized its response to the back reference, which is enclosed as **Annexure**.
3. In keeping with the practice, a copy of this letter, along with the response to the back reference, is being placed on the TRAI's website ([www.trai.gov.in](http://www.trai.gov.in)).

**Enclosure:** As above

  
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